

**IN THE HIGH COURT OF BOMBAY AT GOA.**

**LD-VC-CW-297/2020**

Sea View Resort ...Petitioner.  
Vs  
Th State of Goa and ors. ...Respondents.

Shri Nigel Fernandes, Advocate for the petitioners.  
Ms. Ankita Kamat, Addl. Govt. Advocate for the respondent nos.1 to 5.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date: 22<sup>nd</sup> October 2020.**

PC.

Yesterday this Court dealt with similar matter. In that case after providing reasons, the Court stayed the respondents from undertaking any demolition of the construction. In this case too, the learned counsel on either side agree that the similar arrangement may be put in place.

2. I, accordingly, hold that the respondents are restrained from taking recourse to any precipitous steps such as demolition of the petitioner's structure until two weeks.

3. Issue notice to the respondent no.6.

3. Call the matter on 29.10.2020.

**DAMA SESHADRI NAIDU, J.**

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